FORMAT OF WRIT PETITION

A SYNOPSIS AND LIST OF DATES (Specimen enclosed)

B FROM NEXT PAGE

IN THE SUPREME COURT OF INDIA ORIGINAL JURISDICTION

CIVIL WRIT PETITION NO. OF 2005

IN THE MATTER OF

.....Petitioner

versus

....Respondents

PETITION UNDER ARTICLE OF THE CONSTITUTION OF INDIA FOR ISSUANCE OF A WRIT IN THE NATURE OF _____UNDER ARTICLE OF THE CONSTITUTION OF INDIA.

To

Hon'ble The Chief Justice of India and His Lordship's Companion Justices of the Supreme Court of India. The Humble petition of the Petitioner abovenamed.

MOST RESPECTFULLY SHEWETH :

- **1.** Facts of the case
- 2. Question(s) of Law
- 3. Grounds
- 4. Averment:-

That the present petitioner has not filed any other petition in any High Court or the Supreme Court of India on the subject matter of the present petition.

PRAYER

In the above premises, it is prayed that this Hon'ble Court may be pleased:

- (i)
- (ii) to pass such other orders and further orders as may be deemed necessary on the facts and in the circumstances of the case.

FOR WHICH ACT OF KINDNESS, THE PETITIONER SHALL AS INDUTY BOUND, EVER PRAY.

FILED BY:

PETITIONER-IN-PERSON

DRAWN:

FILED ON:

- C The Writ Petition should be accompanied by:
- (i) Affidavit of the petitioner duly sworn.
- (ii) Annexures as referred to in the Writ Petitioner, Rs.2/- per annexure.
- (iii) 1+5 copies of the Writ Petition are required
- (iv) Court fee of Rs.50/- per petitioner (In Crl. Matter no court fee is payable)
- (v) Index (As per Specimen enclosed)
- (vi) Cover page (as per Specimen enclosed)
- (vii) Any application to be filed, Rs. 12/- per application
- (viii) Memo of appearance, Rs. 5/- Court fee.

Petitioner-in-person may see a copy of WP (kept with AR-IB) to have practical knowledge about drafting of petition.

<u>INDEX</u>

Sl. No.	PARTICULARS	PAGES
1.	Synopsis and List of Dates	
2.	Writ Petition alongwith Affidavit in support	
3.	Annexures	
4.	Application if any	

IN THE SUPREME COURT OF INDIA

ORIGINAL JURISDICTION

CIVIL WRIT PETITION NO.

OF 2005

.....Petitioner

Versus

.....Respondent

PAPER - BOOK

FOR INDEX KINDLY SEE INSIDE

FILED BY:

(ADVOCATE FOR THE PETITIONER/ PETITIONER-IN-PERSON)

Filed on: